

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**Subject: Implementation of directions passed by the Hon'ble Supreme Court in Writ Petition (Civil) No. 76 of 2018 titled Alakh Alok Srivastava Vs. Union of India & Ors.**

**CIRCULAR**

No: 90

Dated: 14/08/2018

All the designated Special Courts under the Protection of Children from Sexual Violence Ordinance, 2018 are directed to fast track the cases without granting unnecessary adjournments by following the procedure laid down in the POCSV Ordinance and thus complete the trial in a time-bound manner or within a specific time frame under the Ordinance.

**By Order.**

(Sanjay Dhar)  
Registrar General

No: 33894-926/RS Dated: 14/08/2018

**Copy of the above forwarded to:-**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of Hon'ble the Chief Justice.
2. Principal District & Sessions Judge \_\_\_\_\_ for information.
3. CPC e-Courts, High Court of J&K, Srinagar for information and with the request to upload the same on the official website of J&K High Court.

Registrar General